GOVERNMENT OF INDIA MINISTRY OF ROAD TRANSPORT AND HIGHWAYS

LOK SABHA UNSTARRED QUESTION NO.3027 ANSWERED ON 21ST DECEMBER 2023

SPEED LIMIT ON HIGHWAYS

3027. SHRI RAJESH VERMA:

Will the Minister of ROAD TRANSPORT AND HIGHWAYS

सड़क परिवहन और राजमार्ग मंत्री

be pleased to state:

- (a) whether the Government proposes to formulate strict rules for drivers driving above the maximum speed limit on the National Highways in the country; and
- (b) if so, the details thereof and if not, the reasons therefor?

ANSWER

THE MINISTER OF ROAD TRANSPORT AND HIGHWAYS (SHRI NITIN JAIRAM GADKARI)

(a) and (b) In terms of section 112 of the Motor Vehicle Act 1988, the Ministry vide notification S.O. 1522 (E) dated 6th April 2018 has fixed the maximum speed limit in respect of different classes of motor vehicles plying on different roads in India. Section 183 of the Motor Vehicle Act 1988 contains the following provisions of penalty for driving at excessive speed:

Sub-section (1) of Section 183 of Motor Vehicle Act 1988	Class Of Vehicle	Motor	Fine
Clause (i)	Light Vehicle	Motor	shall not be less than one thousand rupees but may

Sub-section (1) of Section 183 of Motor Vehicle Act 1988	Class Of Motor Vehicle	Fine
		extend to two thousand rupees
Clause (ii)	Medium Goods Vehicle Or Medium Passenger Vehicle Or Heavy Goods Vehicle Or Heavy Passenger Vehicle	shall not be less than two thousand rupees but may extend to four thousand rupees
Clause (iii)	for the second or any subsequent offence under Sub- section (1) of Section 183.	Driving licence of such driver shall be impounded as per the provisions of the sub-section (4) of section 206.

The implementation of the provisions contained in the Motor Vehicle Act, 1988, and rules made thereunder comes under the purview of respective State Government and Union Territory administration.

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